



2026:AHC:43334-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 3101 of 2026

Suman Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ram Pravesh Yadav, Shashank Kumar
Counsel for Respondent(s) : G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned AGA for the State has pointed out that in the instant case, investigation has already been concluded and the charge-sheet has also been submitted against the accused persons, on which, cognizance has also been taken by the learned Magistrate.
3. Learned counsel for the petitioner could not dispute the aforesaid facts but states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn.

February 25, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)